Grants from Consolidated Fund of India for welfare of Tribal Communities

1522. SHRI FAGGAN SINGH KULASTE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Article 275(1) of the Constitution of India guarantees grants from the Consolidated Fund of India (CFI) each year for the promotion of the welfare of Scheduled Tribes;
- (b) if so, the details of grants provided by Government under Article 275(1) of the Constitution of India to States for the promotion of the welfare of Scheduled Tribes for the last three years, State-wise; and
- (c) the measures taken to strengthen and upgrade the level of administration in the sector of education, health, irrigation, water conservation, connectivity, communication, electrification etc. in tribal areas?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) Yes, Sir.

- (b) The Ministry releases funds under Article 275(1) of the Constitution of India to 26 States having ST population for promotion of the welfare of Scheduled Tribes and upgradation of the levels of administration in Scheduled Areas. Details of fund released for the last three years, State-wise is given in Statement (See below).
- (c) The grants released under Article 275(1) of the Constitution are meant to bridge gaps in the infrastructure in areas/sectors critical to the enhancement of the Human Development Index of Scheduled Tribe population. Strengthening and upgrading the level of administration in sectors of education, health, agriculture, animal husbandry, irrigation, water conservation, connectivity, communication, electrification etc. is the collective responsibility of all the line Ministries of the Central Government and the State Governments under Tribal Sub-Plan. This Ministry steps in to bridge the critical gaps through its own programmes including Grants under Article 275(1).

Statement

Funds Released last three years under the Programme Under Art. 275 (1) of the Constitution of India during 2009-10 to 2011-12

(Rs. In lakh)

				(IXS. III Iakii)
Sl. No.	States	2009-10 Release	2010-11 Release	2011-12 Release
1	2	3	4	5
1	Andhra Pradesh	1946.20	5187.70	7998.00
2	Arunachal Pradesh	35.20	772.00	1082.83
3	Assam	1240.77	3517.96	3419.00
4	Bihar	95.00	838.00	959.00
5	Chhattisgarh	2834.80	7786.00	9294.00
6	Goa	0.00	0.00	0.00
7	Gujarat	4783.00	8302.00	9426.00
8	Himachal Pradesh	360.00	377.00	431.00
9	Jammu & Kashmir	282.74	607.00	1390.00
10	Jharkhand	3730.00	8004.00	9181.00
11	Karnataka	1823.00	3813.00	4263.00
12	Kerala	387.00	405.00	463.00
13	Madhya Pradesh	6435.00	17311.31	14015.50
14	Maharashtra	2000.00	9442.00	10805.00
15	Manipur	352.50	819.00	937.00
16	Meghalaya	0.00	2100.00	2798.00
17	Mizoram	441.00	922.96	1056.00
18	Nagaland	576.59	2047.42	2301.00

Review of tribal related issues

1523. SHRI BAISHNAB PARIDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is proposing to review the tribal-related issues;
 - (b) if so, the details thereof;
- (c) whether it is proposed to constitute a new commission to go into this matter;
 - (d) if so, the details thereof; and
- (e) the action plan to address the longstanding demands of tribal people located in the forests areas, whose lands have been acquired for mining purposes?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) to (e) As per the information provided by the Department of Land Resources, Ministry of Rural Development, a "Committee on State Agrarian Relations and the Unfinished Task in Land Reforms" was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 09.01.2008 with the objective of in-depth review of the issues related to alienation of tribals lands including traditional rights of the forest-